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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESCOT ROAD; BOMBAY-1

OA No.369/91

K K Chaturvedi
B-11 Nav neelama Apts.
42 Mahakali Caves Road
Andheri (E)
Bombay 400093

..Applicant

V/s.

1. Union of India
through Secretary
Ministry of Information
& Broadcasting;
Shastri Bhavan;
New Delhi 1
2. The Director General
Doordarshan
Mandi House
New Delhi 1
3. The Director
Door Darshan Kendra
Worli
Bombay 25

..Respondents

Coram: Hon.Shri Justice U C Srivastava, V.C.
Hon.Shri M Y Priolkar, Member (A)

APPEARANCE:

Applicant in person

Mr. V S Masurkar
Counsel for the
respondents.

TRIBUNALS ORDER:

DATED: 6.4.92

(Per: U C Srivastava, Vice Chairman)


The applicant has come before us praying that he may also be granted pensionary benefits as the question of entitlement of pensionary benefits to the Doordarshan staff has now been decided by the Supreme Court in the case of M.S. CHAUDHURI.

The applicant retired from service in 1979 and the declaration making staff Artist regular was given in 1972. Chaudhuri's case is decided in 1990. The applicant is praying for pensionary relief in the year 1992. The cause of action has arisen before the formation of Administrative Tribunal i.e., before

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the year 1985. Since the cause of action has arisen before the formation of the Central Administrative Tribunal Act we cannot entertain the prayer of the applicant. Accordingly if he so chooses he may approach the High Court for such relief.



(M Y Priolkar)
Member (A)



(U C Srivastava)
Vice Chairman